

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
COMPANY APPEAL (AT)(INSOLVENCY) NO.503 OF 2020

In the matter of:

Babumanmohan

Appellant

Vs

Indian Bank & Ors

Respondent

Present:

Mr. Vikram Vijayraghavan, Mr. Aniruddha Deshmukh, Advocates for Appellant.

Mr. Jayesh B Dolia, Ms T Geethanjalli, Advocates for R1.

Mr. Ramaswamy Meyyappan, Mr. Umesh Garg, Advocates for R2 and R3.

ORDER

31.03.2021- Mr. Vikram Vijayraghavan, learned counsel representing the appellant submits that the appeal preferred against the judgement rendered in Dr. Vishnu Kumar Agarwal Vs Piramal Enterprises Ltd is still pending consideration before the Hon'ble Apex Court. Mr. Jayesh B Dolia, learned counsel representing the Respondent No.1 submits that the matter is covered by another judgement of the Hon'ble Supreme Court in the case of Laxmipat Surana vs Union Bank of India, Civil Appeal No.2734/2020 decided on 26th March, 2021.

Let the matter be posted for hearing before Court No.III on **12th April, 2021.**

(Justice Bansi Lal Bhat)
Acting Chairperson

(Dr. Ashok Kumar Mishra)
Member (Technical)

Bm/gc